15:23 hrs.

DEMANDS FOR EXCESS GRANTS (GENERAL), 1973-74

MR. SPEAKER: The House will now take up discuss on and voting on the Demands for Excess Grants (General) for 1973-74.

DEMAND NO. 1—DEPARTMENT OF AGPICULTURE

MR SPEAKER Motion moved:

"That a sum of Rs. 3.72,268 on Revenue Account be granted to the President to make good an excess on the grant in respect of Department of Agriculture' for the year ended the 31st day of March, 1974"

DEMAND NO 13-DEPARTMENT OF IN-TERNAL TRADE

MR SPEAKER: Motion moved:

"That a sum of Rs 23,985 on Capital Account be granted to the President to make good an excess on the grant in respect of 'Department of Internal Trade for the year ended the 31st day of March, 1974"

DEMAND NO 15—OVERSEAS COMMUNI-CATIONS SERVICE

MR. SPEAKER: Motion moved.

"That a sum of Rs. 22,59,728 on Capital Account be granted to the President to make good an excess on the grant in respect of 'Overseas Communications' Service' for the year ended the 31st day of March. 1974."

DEMAND No. 18—CAPITAL OUTLAY ON POSTS AND TELEGRAPHS

MR SPEAKER. Motion moved:

"That a sum of Rs. 2,57,50,010 on Capital Account be granted to the President to make good an excess on the grant in respect of 'Capital Outlay on Posts and Telegraphs' for the year ended the 31st day of March, 1974."

DEMAND NO. 23—DEFENCE SERVICES— PENSIONS ETC.

MR SPEAKER: Motion moved:

"That a sum of Rs. 1,15,60,974 on Revenue Account be granted to the President to make good an excess on the grant in respect of 'Defence Services—Pensions etc.' for the year ended the 31st day of March, 1974."

DEMAND No. 33-STAMPS

MR SPEAKER: Motion moved:

"That a sum of Rs. 34,15,000 on Revenue Account be granted to the President to make good an excess on the grant in respect of 'Stamps' for the year ended the 31st day of March, 1974"

DFMAND No 41-MINISTRY OF HEALTH AND FAMILY PLANNING

MR SPEAKER: Motion moved:

"That a sum of Rs 15,11,538 on Revenue Account be granted to the President to make good an excess on the grant in respect of 'Ministry of Health and Family Planning' for the year ended the 31st day of March, 1974."

DIMAND NO 47-CABINET

MR SPEAKER: Motion moved:

"That a sum of Rs. 5.56,303 Revenue Account be granted to the President to make good an excess on the grant in respect of Cabinet' for the year ended the 31st day of March, 1974"

DEMAND NO 51—OTHER EXPENDITURE OF THE MINISTRY OF HOME AFFAIRS:

MR. SPEAKER: Motion moved:

"That a sum of Rs. 24,55,725 on Revenue Account be granted to the President to make good an excess

^{*}Moved with the recommendation of the President.

on the grant in respect of 'Other Expenditure of the Ministry of Home Affairs' for the year ended the 31st lay of March, 1974."

DEMAND No. 53-CHANDIGARH

MR. SPEAKER: Motion moved:

"That a sum of Rs. 2,64,591 on Revenue Account and a sum of Rs. 7,64,924 on Capital Account be granted to the President in make good an excess on the grant in respect of 'Chandigarh' for the year ended the 31st day of March, 1974".

DEMAND NO 54-ANDAMAN AND NICO-BAR ISLANDS

MR. SPEAKER: Motion moved:

"That a sum of Rs. 19,19,131 on Revenue Account be granted to the President to 'rake good an excess on the grant in respect of 'Andaman and Nicobar Islands' for the year ended the 31st day of March, 1974"

DEMAND NO 55-ARUNACHAL PRADESH

MR SPEAKER: Motion moved:

"That a sum of Rs. 1,71,16,981 on Revenue Account be granted to the President to make good an excess on the grant in respect of 'Arunachal Pradesh for the year ended the 31st day of March, 1974."

DEMAND NO. 56—DADRA AND NAGAR HAVELI

MR, SPEAKER: Motion moved:

"That a sum of Rs. 8,97,995 on Revenue Account be granted to the President to make good an excess on the grant in respect of 'Dadra and 'Nagar Haveli' for the year ended the 31st day of March, 1974."

DEMAND No. 57-LACCADIVE, MINICOY
AND AMINDIVI ISLANDS

1973-74

MR. SPEAKER: Motion moved:

"That a sum of Rs. 73,774 on Revenue Account and a sum of Rs. 1,70,977 on Capital Account be granted to the President to make good an excess on the grant in respect of 'Laccadive, Minicoy and Amindivi Islands' for the year ended the 31st day of March, 1974."

DEMAND NO C2-BROADCASTING

MR SPEAKER: Motion moved:

"That a sum of Rs. 29.49,538 on Revenue Account he granted to the President to make good an excess on the grant in respect of 'Broadcasting' for the year ended the 31st day of March 1974"

DEMAND NO 75-MINISTRY OF SLIP-PING AND TRANSPORT

MR. SPEAKER Motion moved:

"That a rim of Rs 94,669 on Revenue Account be granted to the President to make good an excess on the grant in respect of "Ministry of Shipping and Transport" for the year ended the 31st day of March, 1974."

DEMAND NO 80—DEPARTMENT OF MINES

MR). SPEAKER. Motion moveds.

"That a sum of Rs. 3,292 on
Capital Account be granted to the
President to make good an excess
on the grant in respect of 'Department of Mines' for the year ended
the 31st day of March, 1974."

DEMAND No. 85-Tourism

MR. SPEAKER: Motion moved:

"That a sum of Rs. 6,04,290 on Revenue Account be granted to the President to make gdod an excess on the grant in respect of "Tourism' for the year ended the 31st day of March, 1974." DEMAND No. 87-Public Works

MR. SPEAKER: Motion moved:

"That a sum of Rs. 2,24,20,333 on Revenue Account be granted to the President to make good an excess on the grant in respect of 'Public Works' for the year ended the 31st day of March, 1974."

DEMAND No. 90—ATOMIC ENERGY RESEARCH AND DEVELOPMENT

MR. SPEAKER Motion moved:

"That a sum of Rs. 38,56,741 on Capital Account be granted to the President to make good an excess on the grant in respect of 'Atomic Energy Research and Development' for the year ended the 31st day of March, 1974."

DEMAND No. 93-ARCHAEOLOGY

MR. SPEAKER: Motion moved:

"That a sum of Rs. 5,15,264 on Revenue Account be granted to the President to make good an excess on the grant in respect of 'Archaeology' for the year ended the 31st day of March, 1974."

SHRI DINEN BHATTACHARYYA (Serampore): Just now I was patiently listening to the speech of the honourable lady Minister. More attentively I was listening to the concluding part of her speech.

I would like to draw her attention to Demand No. 47—

"The excess of Rs. 5,55,303 was the net result of excesses and savings under the various sub-heads of the Grant and was mainly due to post-budget increase in the strength of Council of Minisers (Rs. 2,14,580) and more expenditure on tours of Ministers (Rs. 6,26,590)."

Government should feel ashamed. They are always talking of measures to observe economy by not paying D.A. to their own employees and curtailing expenditure on social services. But they are coming for an expenditure which has been incurred by them by increasing the number of Ministers and for their tours. What is all this? Government is of the opinion that we are in a critical situation. Mr. Salve. will I think, now speak on behalf of the ruling party. He must answer this question. What has happened to this? You have now declared emergency. You have curtailed various things. You say about economy measures. You have increased the number of ministers. In respect of their tour programmes. you are spending huge money. This Government should go as soon as possible and it will be better if they resign. I can give you many examples. Just now the Minister was saying something. May I remind you about one thing, about the refugees of West Bengal? They were given so many assuwould be given rances that they permanent tenancy rights on their land, but, uptill now, nothing has been given. Only stunt is being given by the State Government and this is being corroborated here by this Central Government, saying they will give on lease terms, that is to say, they cannot use this as their permanent holding. So, what is it that this Government is doing? On the one hand they are saying that they are taking certain actions but this is what we see here. There have been certain Demands relating to Home Ministry. My question is this. How are you treating all the detenues? Even MPs are not treated like human beings inside the jails. What to speak of living conditions, even the minimum needs are not met the right to meet their relatives is not being given to them. And here you are coming forward with Excess Demands for money. Why should we give you all that money? Why should we pass this? Actually you have spent all this already and you are coming. This is a peculiar type of thing indeed. You have taken us for granted, that this Parliament 225

honour his contract. I do not understand how this money is being charg-

ed to this House. In fact, I would like to demand from the Government that an investigation should be carried out into this particular contract and the House should be told about what really happened in this case.

D.E.G. (Gen)

1973-74

Then. Sir, under item (3), Forests. there is a provision of Rs. 1,59,000 due to excess expenditure on forests. Everybody knows that Dadra and Nagar Haveli is very rich in forest wealth and, for a long time, there has been a public complaint about the manner in which this contract has been held and about how much money is the wood, and how much accrues to the Government for cutting of the forest, and how much of it accrues to those who are responsible for administering the territory. Here again, I would call for an investigation. As you know, the union territory of Dadra and Nagar Haveli is run by the Lieutenant Governor of Goa as Administrator, Very often I have read in the press-the reports obviously come from the gentlemen who are running Dadra and Nagar Havel -that this is run purely on administrative lines without political interference. I would now like the Government to tell us in this House what steps they are taking to ensure that in Dadra and Nagar Haveli where there is no political control and no accountability like the rest of the places in the country. what they are doing to see that that particular corner of India is properly run and that those who are responsible for running it are called to account in an effective fashion

Many of the excess grants or at least some of them, referred to the payment of dearness allowance under the Third Pay Commission's recommendations. Like my friend, Shri Banerjee, I would like to request the Government that instalment that is remaining should be paid as quickly as possible. If I may mention one more point, the Third Pay Commission has requested the Government to go into the question

will rubber-stamp whatever you say or speak or whatever you want to be passed. This is happening again here. With these words. I would request the hon. Minister about one thing. She is Minister, no doubt. a very efficient She must speak the truth. She must tell us, what is the truth behind it and what is their performance. This is my request to her. With these words, Sir, I oppose these Demands.

SHRI ERASMO DE SEQUEIRA (Marmagao): I was listening very patinently to the hon. Lady Minister replying to the previous debate and her advice to me at that time was that, now that she had rung out the old and ring in the new, I should look forward to the future with confidence. If ringing out the old means ringing out the days in which the full complement of the House could be here to speak freely whose voices could be heard throughout the country, if that is what is meant by ringing out the old, and, if hy bringing in the new, is meant that 22 Members of Parliament are still in jail, 22 leading Members, without trial, without knowing for how long,-if that is what is meant by ringing out the old and ringing in the new, then, I am afraid, as far as I am concerned, I do not have any confidence in the future of this country of ours. Because, I get the feeling, Sir, that I arrived in this House in a democracy, and I have suddenly woken up in an autocracy'. This is not a good feeling.

Coming to these Excess Demands, I would like to refer to Demand No. 56. There is sub-section (i) to which I would like to make a reference. This relates to excess amount spent relating to a contract. The contract was for supply of 1500 quintals of maida at Rs. 57.11 per guintal. The contractor did not supply, and a new contract was ordered at the risk of the previous contractor according to this document. Rs. 137.25. I It was accepted at would think that there would be some recovery to be made on this account from the contractor who did not

[Shri Erasmo De Sequeira]

of the pensioners. We all know of the dire-straits some of them, specially, the old pensioners, are having to go through in these days when prices are said to be dropping, but prices are rising. I would request the Government to please consider this, and do whatever it can for these pensioners.

भी रामावतार शास्त्री (पटना) : ग्राच्यक्ष महोदय, ग्रातिरिक्त भांग के सिलस्लि में मैं तीन मांगों का उल्लेख करना जरूरी समझता हं---मांग नं० 33, 51 श्रीर 75। मांग नं ० 33 स्टैम्प से संबंधित है । इस सिलसिले में मझे यह निवेदन करना है कि यहां सभी लोग जानते हैं महाराष्ट्र के सुप्रसिद्ध स्वत-वता सेनानी, महाराष्ट्र के ही नही सम्पूर्ग हिःदु-स्तान के लोग उन का नाम जानते हैं सेनापित बापट की दुर्भाग्य से प्रभी तक उनके नाम में कोई स्टैम्प जारी नहीं किया गया ! मेरा निवेदन होगा कि देर तो हो गई फिर भी विलम्ब से ही सही अगर सही काम कोई किया जाय तो विलम्ब नही माना जाता है, श्रभी भी उन वे नाम पर म्टैम्प ज.री किया जाना चाहिए वयोंकि वह हिन्द्ररान के बहुत वडे स्वतंत्रता सेनानी थे।

दूसरी बात माग न० 51 दे सबध में कहना चाहता हूं। यहा स्वतं करें सेतानियों को पेंशन देने की बात कहीं गई है भीर उसी पर भितिरिक्त राशि खर्च को गई हैं। इस सिलसिले में मैं यह निवेदन सरकार से करना चाहता ह कि धाप ने बहुतों को स्वतं वा सेना-नियों को भूबे सर रहे थे, जिन का स्विति खराब था, उन को भापने पेंशन दा है, यह नो भच्छा काम भ्रापने किया है। यह काम भीर बहुत पहले किया जाना चाहिए था लेकिन खर, देर से ही यह काम भ्रपने किया। लेकिन इस में भी कुछ लोगों को भाप ने छोड़ दिया जिन का योगशन स्वतं का सबाम में कम नहीं रहा है। रजवाड़ों के खिलाफ

बहुत से लोग लड़ते रहे, वहां जो डेस्पीटिक शासन था उस के खिलाफ लडते रहे जैसे पुतन्ना, वायलार, तेत्र गाना भीर भोपला के लोग उन को भी धगर स्वतंत्रता सेनानी तस्लीम न करें भ्रीर उन को भी सुविधान दें ती यह हमारे लिए लज्जा की बात है। मेरा अनुरोध है कि पूनपरा, वायलार, ते नंगाना भीर मोपला के विद्रोह भाजादी के भान्दोलन से संबंधित थे--इतसे संबंधित लोगों को भी स्वतंत्रता सेनानी माना जाना चाहिए भीर उनको पेंशन दी जानी चाहिए । ऐना भी हुमा है कि कुछ जोगों को तो पैशन देदो गई है भीर कुछ लोगों को नही दी गई है--यह तर्कभी मेरी समझ में नहीं ग्रःया कि ऐसा क्या हुमाहै। रायल इडियन नेकी स्रीर रायल एयर फोर्न-इनकी गगना भी उसमे की जानी चाहिए भीर उनको पैशन दी जानी चाहिए ।

मैं एक बात भीर बनाना चाहता हं कि सरकार ने कई बार ग्रावेदन-पत्र देने का समय बढाया लेकिन कुछ लोगो ने प्रतिम तिथि के बाद भी श्रावेदन-पत्र दिए। 31-3-74 मंतिम तिथि थी लेकिन उसके बाद भी. जैया कि सरकार ने मेरे प्रश्न के जबाब में बनाया है--लगभग 49 हजार मेनानियों ने भ्रावेदन किए। मेरा निवेदन है कि वे भी स्वतत्रा सेनानी हैं, किया प्रकार भल हो गई या वे बीनार रहे होंगे जिनमे उनके भावेदनपत्र भाने में विलम्ब हभा, उनको भी पेशत दी जानी चहिए । उनकी इम वेंशक से महरून रखना कि नी तरह से उचित नहीं होगा। यह ठीक है कि उनके मामजों में मच्छी तरह मे छ न-बीन कर ली जाये स्रीर जो सच्चे साबित हों. जो सही माने में स्वतज्जता सेनानी हों उनको ेंशन दी जत्ये। हम जानते है बहु र सारे तकती सनानियों की सन बिनी हुई है। समय समय पर हम शिका-यतें भी करते रहे हैं। कुछ लोगों की पेंशन

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भी बन्द हुई है लेकिन भ्रभी भी काफी लोग ऐसे हैं जोकि नकली हैं, जो कभी भी जेल नहीं गए हैं लेकिन गलत तरीके से प्रमाण-पत प्राप्त कर लिए किमी एम पी मे या एम एल ए से । पटनाजेल में धनीतक चुस देकर प्रमाण पत्र मिल रहा है। अगर कोई गलत आदमी भी पटना कैम्प जेल में चला जाता है, 500 रुपये दे दिए नो त्रन्त प्रमाणपत्र मिल जाता है यहां पर लिखित जवाब दिया गया कि पटना कैम्प जेल में प्रमाण पत्र उपलब्ध नहीं है लेकिन फिर भी कुछ लोगों को दे दिया जाता है, कहां से ? ये तमाम बातें हैं । इसलिए मरकार को कोई उचित प्रबन्ध करना चाहिए। बिहार सरकार या ग्रन्य राज्य सरकारों पर छोड़ देने से काम नहीं चलेगा। इस के लिए विशिष्ट पदाधिकारी नियक्त किए जाय जा गलत लोगों के बारे में पता लगाए। बीडी भ्री से काम नहीं चलेगा क्यों कि वहां पर घुस से काम चल जाता है। मैं बता सकता हुदान/पुर की बात क्योंकि मैं दानापूर का रहने वाला ह । लेकिन ग्राप तो वो डी ग्रो की बात मानेंगे. रामावतार जास्त्री पालियामेट मेम्बर की बात नहीं मानेगे मैं ग्राने सूबे क बात जानताहा जो गलत लोगहै उन को पकडता चाहिए स्रोर उन को सजा मिलनी चाहिए। उन की केवल पेशन ही मन काटिए बल्कि जेन की हवा भी खिलाइए ऋीर सच्चे लोगो को पेशन दीजिए, इस बात की स्रोर मैं स्नाप का ध्यान खीचना चाहता हं।

दूसरी बात है कि ब्राप दो सो न दा पेंशन देते हैं। उस की ब्राज क्या की मत है जब कि महंगाई इननी बढ़ गई है। उस में भी इजाफा किया जाय। पार्लिया मेट के मेम्बर भी पेशन की मांग कर रहे हैं लेकिन वह श्रलग बात है। सभी जिस को पेशन दी जाय वह 200 से ब्रागे बढ़ा दी जाय भीर भी महुलियते उन को दी जाय। उन की

दबा दाक का इनं नाम किया जाय, बच्चों के पढ़ने का इंतजाम किया जाय और जिन के पाम घर नहीं है उन के लिए घर की व्यवस्था को जाय। पद्धः बंचन माल में सारे स्वतंत्रता सेनानो इन दुनिया से चने जाएंगे और तब आप का सारा पैना बव जायगा। अभी पद्ध बीम साल तक आप उन को उचित पेशन दीजिए।

डिमाड नं० 75 शिरिंग ऐंड ट्रासपोर्ट से संबंध रखनो है। पटना में गगानदी पर एक पुल बन रहा है जो कि सड़क पूल है। रेल कापूत नहीं है। क्रेशी साहब बोलेंगे तब रेल के पूल की चर्चा करूगा। मैं सभी नो यह सडक पूल की बात है। विहार की म्राधिक स्थिति दमनीय है। भारत सरकार ने कुछ पैसा दिया है जिस के लिए ग्राप की धन्यवाद लेकिन उसे से काम चलने वाला नही है। पूल बनने में विलम्ब हो रहा है। ग्राप उस पूल को भ्राने मातहात लेकर उन पूल का स्वय निर्माण करे ग्रीर पूरा खर्ची स्वयं उठाए तभी पूल बन मकेगा, बरना इसमे देर हो जायगी स्रीर जिनती जन्दी हम चाहते है या मरकार बाहता है, उतनो जल्दी नही बन सकेगा। इस के लिये ग्रयं की व्यवस्था भारत मरकार करे, केवल बिहार मरकार पर निर्भर रहने में काम नहीं चलेगा।

पुन निर्माण के निर्माल में जिन लोगों को जमीनों से हटाया गया है, उन की मख्या तीन-चार मी के की बहै । उन में जो अभी भी बने हुए है, जिन का पुनर्वास नहीं हो मका है, उन के पुनर्वास की व्यवस्था की जमा । जो जमीन अधिक ले ली गई है, उस को लेने से क्या कायदा है, उस पर जो लोग बसे हुए ये और अभी भी बसे हुए है—उन की छोड दिया जाय, उन की जमीनों को अधिप्रहण से मुक्त किया जान । यहां के लोग इस काम में आन का सहयोग कर रहे

[बी रामावतार शास्त्री]

हें झोत में समझता हूं यह काम काफी तेजी से हो सकता है ।

बिहार में पिछले दिनों जो बाद माई उस से पूरे बिहार की सड़कें बरबाद है। गई तमाम नेशनल हाई-त्रेज बरबाद हो गये। मैं चाहूंगा कि उधर भी भ्राप का ध्यान जाना च हिये भीर जो सड़कें खराब हो गई हैं उन की शीघ्र से गोध्र बनाया जाय।

मझे इतनाही निवेदन करनाथा।

SHRI G. MAVALANKAR (Ahmedabad) Mr. Speaker, Sir, while participating in the discussion on the Demands for Excess Grants, I wish to invite very briefly the attention of the Government to two particular Demands, Demand No. 41 and Demand No. 51. If you see Demand No. 41, the note says that the excess occurred due to the payment in 1973-74 of the contribution to the Health Organisation, etc.

Now, Sir, with regard to the family planning programme of the Government of India, it is true that our Government and our country have been perhaps the pioneers in respect of taking advantage of the WHO expertise and assistance in regard to family planning programmes and that in the last several years, one cannot ignore some of the good sides of the achievements of the family planning programme.

But Sir, I would like to invite the attention of the Government to two aspects of the matter. One is that, after having got this experience of some years, more than a decade or two, can we not have some kind of a sustained uniform policy with regard to the various projects and programmes of family planning, particularly with regard to two things? One is, the assistance that we would like to rope in of the voluntary

Because, by agencies. its very nature this is not something which the Government can do. Government can spend money, Government can give encouragement. But basically, it is a question of educating the people, educating the illiterate and educating the people in the countryside and possible help taking the maximum from the voluntary social institutions in which-I am sure the hon. Minister, Shrimati Sushila Rohatgi knows--organisa large number of women ations are also doing a lot of work.

In this regard, the complaint hear is that the policy of the Government in regard to incentives offered is not quite free from faults. now and then, different kinds of incentives are tagged on, while attractive more people. Then, those incentives are not maintained for a particular period of time so that certain incentives are withdrawn and certain new incentives are given. The result that, the interest in the programme is for the incentives offered rather than for the ultimate objective of trolled and healthy family planning. I would therefore, request the Government to ensure that the planning programme has a certain sustained outlook, that the incentives are well thought out and that there is no change every now and then in 1egard to this or that incentive. Then, this should be free from one very serious error. This is not only error. I would say it is a crime, criminal thing. In the name of operations, a large number of old people, children and boys are also hooked into the whole thing, because they incentive! some extra financial Therefore, the matter needs to be exso that the amined very carefully famliy planning programme becomes more successful. If I may say so in all humility there could be a round table for two or three days of voluninstitutions tary workers and social doing this job with officials in

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Ministry of Health and Family Planning and also such of the elected representatives of the people in legislatures and Parliament who interested in the whole problem that we look at it from two angles, economic development and a healthy sane family life in our country.

Now I come to Demand No. 51-about the freedom fighters. I endorse very warmly many of the points which my hon, friend, Shri Ramavatar Shastri, made when he talked about genuine and bogus freedom fighters. In fact, the Government of themselves in various replies in past in this august House have told us about how many bogus cases were also found out. Here we must member that to some extent, we the elected members of State legislatures and Parliament, are also responsible for giving false information or false certificates. I am not saying that this or that particular person has done it. But when the Government say that in the absence of any proper proof, the certificate of an MP or MLA should be attached, surely the MP or should be 100 per cent sure of facts and he just cannot do it by way obliging any person. It is there where the bogus cases come.

SHRI DINEN BHATTACHARYYA There you have to mention that 'he was my co-prisoner'.

SHRI P. G. MAVALANKAR: It is there. But the whole point is that if the certificates are given on insufficient grounds, how are the government agencies to know? Excess pavment may be all right but we have to make a distinction between genuine freedom fighters and others.

SHRI S. M. BANERJEE (Kanpur): How can you verify?

SHRI P. G. MAVALANKAR: I am only making an appeal through this speech to MLAs in State Legislatures and MPs here that we take extraordinary care so that we do not issue certificates liberally or irresponsibly. because otherwise it becomes difficult for the Government.

The second point is that some freedom fighters are not yet included in this scheme. I do not know whether the Minister has ready information at hand to give me. But I want to ask about the RIN ratings in who mutinied in 1946. I do not know whether they are included in category of freedom fighters. If they are not included. I would very much like them to be included. Freedom fighters are not only those who have gone to jail. The definition has been expanded to include those who have done underground work, taking part in the people's liberation movements in the States in the princely India of Therefore, whv former days. those who took part in the RIN ratings mutiny in Bombay in 1946 be the included so that they also get same benefit.

There is also the project of freedom fighters' homes. I remember there is one in Delhi, but it neglected. Some of the old freedom fighters who are living in Delhi are staying in this House. There is one to look after them. They are not given proper food, proper water, hot water for bath and so on. Because they are old and naturally they need these things the more. Therefore, I would Government to take particular care of these old freedom fighters' homes.

Lastly, although I know that Government of India have paid a lot of money to these freedom fighters. I see from letters received by me not only from Gujarat but from other parts of India as well that the papers of freedom fighters are not disposed of, although the applications had been properly sent through the State ad ministrations and more than years have elapsed. Some of them are above 65, 70 and 75. If they have to wait for another one or two years to [Shri P. G. Mavalankar]

get their pension, they may not be available to take it. We are prepared to give some additional grants, if the Minister wants it that way, but let these cases of at least fairly advanced aged freedom fighters, who are very old and in very bad health, be taken up and disposed of as per rules as early as possible so that in the remaining period of their lives, in the late evening of their lives, these people can get something by way of benefit under this scheme.

I am giad that in the same demand there is mention of excess money for post-matric scholarships for Scheduled Castes and Tribes. If I could have my say in the matter, I feel that should be increased because it is only by going to the neglected and weaker sections of our community and giving them apportunities for educational advancement that we can really hope to build a just and egalitarian It is from that point of view that say that it is a justifiable demand hope additional benefits of scholarship etc. will be available to the bright and promising students belonging to the Scheduled Castes and Tribes.

श्री डी० एन तिवारी (गोपालगज): श्राध्यक्ष जी, मैंदो प्व इट्म के बारे में ही कुछ कहना चाहूंगा।

ग्रभी माननीय सदस्य श्री दीनेन भट्टा-चार्य ने कहा कि मिनिस्ट्रों के टी० ए० के लिए 6 लाख रुपये की श्रीधक मांग की गई है। वे चाहते हैं कि यह न हो। मैं जानना चाहता हूं कि क्या वे चाहते हैं कि मिनिस्टर लोग दिल्ली में प्रपने घरों में बन्द रहें और कहीं न जाए? प्रभी चासनाला का एक्सीडेंट हुआ और वहां पर कई मिनिस्टर गये। क्या वे चाहते हैं कि उनको उसके लिए टी० ए० न दिया जाए। जब जरूरी काम था जाता है तो मिनिस्टरों को बाहर जाना पड़ता है और ये कहते हैं कि हम उन को एक पैसा बजट की रकम से प्रधिक नहीं देंगे। यह कहां की उचित बात हुई ? किफ़ायत सारी हो लेकिन काम की हानि नही होनी चाहिए। इस्पेक्शन के बिना ठीक काम चलता नहीं। काफ़ी लोग शिकायत करते हैं कि प्रमुक स्थान पर सलती हो गई लेकिन मिनिस्टर माहब ने देखा तक नहीं। इसलिए मेरा उनमें कहना यह है कि कोई ऐसा मामला हुआ हो कि किसी खास जगह पर जाने से गडबड हुई हो, तो वे बता दे लेकिन एक ब्लैकेट बात कर दी जाए कि कहीं भी मिनिस्टर न जाए और उनको वहां जाने के लिए पी० ए० न दिया जाए तो यह सही बात नहीं होगी।

दूसरी बात श्री रामावतार शास्त्री जी ने पालिटीकल सफरमं के मम्बन्ध में कही । उन्होंने यह कहा कि कुछ गलत लोगों को पालिटीक्ल पेशन मिल गई है। क्यों मिल गई, इसकी तह मे जाना चाहिए। इस सम्बन्ध में मैं यह कहना चाहता ह कि शुरू मे जब पालिटीकल सफरर्म के रिकार्ड्स नही मिल रहे थे, तो हम लोगों के मुझाव पर गवर्नमेंट ने यह स्वीकार किया था कि यदि एम० एल० ए० या एम •पी० यह सर्टिफिकेट दे दे कि ग्रमक फीडम फाइटर हमारे साथ जेल में था, तो उसको मान लिया जए। इसमे अगर कोई गलती है, तो हम लोगों की गलती है। हमने गलन मर्टिफिकेट दिया । अब ऐसे लोगों को खोज खोज कर निकाला जाए, यह गवर्नमेंट कैमे कर सकती है। हमारे श्रीर श्रापके कहने पर गवर्नमेंट ने उनको पेशन दी। ग्राप में हिम्मत होनी चाहिए कि अगर किसी को गलत पेंशन मिली हो, तो उस केस को गवर्नमेंट के सम्मुख लाएं ग्रीर कहे कि इसकी ग़लत पेंशन मिल रही है भीर उसको नहीं मिलनी चाहिए। इस पर गवनंमेंट भगर कोई कर्यवाही नहीं करती है, तो उसको दोष दिया जा सकता है।

एक बड़ी अजीव बात हो गई है। कीडम फाइटर्स से दो पेटिनन्स मांचे गये वे और यह कहा गया या कि एक प्रदेश में दो धौर एक यहां दिल्ली भेज दो । हम्रा यह कि कुछ स्टेट गवनंमेंटस ने जैसे बिहार, ने नोटिस निकाल दिया था कि दोनों पेटिशन्स स्टेट को दीजिए भीर यहां से भिजवा देंगे । इसके मताबिक दोनों पेटिशन्स स्वतन्त्रता सेनानियों ने वहां दे दिये भीर यहां पर (दिल्ली) नहीं भेजा। ग्रब उनको पेंशन तभी से मिलेगी जबकि स्टेट गवर्नमेंट ने यहां पर उनकी पेटिशन भेजी है। यह ग़लत बात है। इसमें स्वतन्त्रता सेनानियों का कोई दोष नहीं है। गवर्न मेंट के सकूंलर के भ्रनुसार कुछ लोगों ने वहां पर दोनों पेटिशन्स दे दिये भीर एक यहां नहीं भेजा। इसमें उन बेचारों की क्या ग़लती है। यह तो गवर्न मेंट की ग़लती है। इसमें यह देखना होगा कि उन्होंने समय पर वहां पर पेटिशन्म दिये या नहीं । अगर समय पर उन्होंने पेटिशन्स दिये हैं, तो शुरू से उनको पैशन मिलनी चाहिए लेकिन ऐसे केसेज में शरू मे पैशन नहीं दी जाएगी । उनको पैशन उसी दिन से मिलेगी जर्बाक स्टेट गवर्नमेंट्स ने यहां उनकी पीटशन भेजी है। इससे बडा डिस्कीमिनेशन होता है। जब बिहार गवर्नमेंट ने एक सर्कुलर निकाला कि दोनों पेटिशन्स यहां दीजिए, तो उन्होंने वहां पर पेटिशन्स दे दी । इसलिए बिहार के स्वतन्त्रता सेनानियों के साथ जरा डिस्कीमिनेशन हो रहा है धीर मैं कहगा कि प्रर्थ मन्त्री जी श्रीर होम मिनिस्टर साहब यह देखे कि उनकी पेटिशन ठीक समय पर बिहार में दिया गया या नहीं दिया गया है। ग्रगर उनके पास सबत है कि उन्होंने दोनों पेटीशन्ज ठीक समय पर बिहार गवनंमेंट को भेज दी हैं तो उनकी पेंशन भी शुरू से मंजुर होनी चाहिये न कि बाद से । यह एक बात थी जिसकी घोर मैं घापका ध्यान दिलाना चाहता या । बाकी जो लोग हैं जिनको पेटीशन्या देर से बाई हैं उनके सम्बन्ध में मैं नहीं कहता है कि इनका हक मारा न जाए और इनको भी पेंशन मिलनी चाहिये । देर को कन्डोन करना चाहिये ।

भी मूल बन्द डांगा (पाली) : मेरी प्रायंना है कि चण्डीगढ़ के मामले को सरकार को इस भापातकालीन स्थिति में तय कर देना चाहिए। जो खर्चा है नौ करोड़ के करीब का उसको हर साल क्यों बरदाश्त किया जाता है। यह भ्रच्छा मौका है जबिक इस मामले को तय किया जा सकता है। इसके बारे में फैसला आपने भी कर लिया हुझा है। मैं पढ़ कर मुनाता हूं कि किस काम के लिए भाप पैसा ले रहे हैं:

D.E.G. (Gen),

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"The actual expenditure however amounted to Rs. 9,66,73,591 leaving an excess of Rs. 2,64,591. This resulted from an excess of Rs. 19,56,876 under 'Public Works' due to larger expenditure on maintenance of roads and bridges, sewerage and drainage system; street lighting etc., to provide services to plot holders to whom plots were sold in the new sectors in the Second Phase Development of Chandigarh Capital Project...".

जिनको प्लाट दिए जाते हैं उनसे ग्रापको डिवेलेपमेंट चार्जिज भी लेने चाहिये, जैसे रोडज के हैं, लाइट के हैं, सोवेज के हैं। उनसे इनको रिकवर करना चाहिये। कुछ ग्रादमियों के लिए श्राप लाखों रुपया खर्च करना चाहते हैं। जिनको ग्रापने प्लाट दिए हैं उनसे ग्रापको डिवेलेपमेंट चार्जिज भी वसूल करने चाहियें।

मेरा कहना यही है कि इस आपातकाल में आप चण्डीगढ़ का फैसला कर दें। इससे भीर भच्छा मौका आपके पास नहीं आएगा।

SHRIMATI ROZA DEESPANDE (Bombay Central): Sir, I would like to draw the attention of the Minister to the fact that we should also include in this the Ministry of Shipping and Transport. I was told that the Central Road Transport Corporation was

[Smt. Roza Deshpande]

going into loss I cannot understand why this Corporation is incurring loss because road transport is such a business where there cannot be any loss. I was also told that this Road Transport Corporation was going to be dissolved We have also learnt that the Eastern Zone Branch of this Corporation was closed down and the Western Zone Branch is continuing. Now, I would like to know the reason why the Western Zone Branch is continuing Why are you spending money on this Branch? If you do not want to close down this branch and if want to spend money on this spend it in such a manner that the Corporation earns profits Here, in Bombay, in the head office of the Corporation, manager over there is just squandering money The trucks owned by the Government are lying idle and contracts are given to the Workers are victimised cause they oppose such a thing and we have referred this to the Ministry hundreds and hundreds of times requesting them to investigate into this What kind of corruption is going on in the Central Road Transport Corporation? Why has it not been investigated? And in spite of that you want to spend on them Why the private party in this industry does not incur loss? Why the Government Road Transport alone incur loss? Why don't you investigate before giving such huge sums of money to such persons, which will ultimately lead to the closing of the corporation? Before giving money, better look into these things When such matters are referred to the ministry why does the ministry refuse to answer? This is what I wanted to sav.

16 hrs.

SHRI S. M BANERJEE (Kanpur): Sir, I would like to say a few words on Demand No. 33 dealing with stamps. I must congratulate the Government on bringing out some very good stamps. Previously our stamps were not collected by other countries, because they were so stereotyped. The recent stamps depicting the four paintings of Michelangllo, the birds series, the series on dances of India and the stamps in the memory of Shri Krishna Menon are all very good. But I want Government to bring out stamps in the memory of eminent artists musicians, and poets We have been demanding in this House a stamp in the memory of Begum Akhtar who called Rooh-e-Ghazal We are that the committee did not approve of Which is that wretched mittee? What about a stamp in the memory of Ustad Fayyaz Alı Khan, who was called Aftad-e-mousiqui? What about a stamp in the memory of Ustad Ahmed Jan Thirkuwa Ustad Amir Khan? What about stamp in the memory of Rasulan Bai? Sir, ministers and MPs will come and musicians go, but such great Begum Akhtar are born perhaps once in a century They are institutions by themselves Even during the centenary celebrations of Sarat Chatterjee, we are yet to see a stamp in his memory What about a sramp in the memory of Atul Prasad the eminent poet?

कानपुर के लागे की रिक्वेस्ट है कि मौलाना हमरन मोरानी की भो एक स्टेम्प जारी की जाये। नानपुर के लग ग्रव भी कहते हैं कि ग्रगर यह शहर निसी ना है तो उन दो पूज्य नेता। ग्रो—श्री गणेश शकर विद्यार्थी भोर मौलाना हमरन मोहानी—का दे। जब हम लोगों ने वहा पर जनमन्न के खिलाक मोर्जा लिया तो हमारा एक ही स्लोगन या-मैं चार दफा जीना और मेरी मुन्नजिज बहिन भी जीनीं—'यह शहर गणेश शकर विद्यार्थी और मौलाना हमरत मोहानी का है ग्रीर उन्हीं का रहेगा, यह नायुराम गोंड से का

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सब लोगों की स्टैस्प्स निकालने से देश की शोभा बढेगी।

हमारे देश के आर्टिस्टों को प्रोत्साहन मिलता चाहिये। मैं इस बात के लिये बधाई देता हु कि ए० ग्राई० सी० सी० की मीटिंग में बहुत से ब्राटिस्टों को बुलाया गया । इससे उनकी कितनी हिम्मत श्रफजाही हुई होगी। इन लोगों के स्टम्प निकाले जाये नाकि उनके मश्तहाक भीर चाहने वाले समझे कि गवनंमट उनकी कितनी कद करती ै।

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI ROHTAGI): Sir, I was carefully listening to the speeches made by hon. members Perhaps the actions taken by the Government recently pinched some of them and I could see their natural reaction. At the same time, when one of the young Members here said that he had slept in a democracy and he awoke in an autocracy, what else is necessary provoke a reply?

SHRI S M BANERJEE: The word was 'hypocrisy'.

SHRIMATI SUSHILA ROHATGI. I do not know; anyway, you can convey it to him But this is the word that he quoted. May I remind him about what he referred to-as to what slept to and to what he awoke? feeling is that before the Emergency was brought into the country, there was a life of agony, pathos, lethargy, chaos; anything people could do; anything that they wanted to do. There was no security. Now, what has the The country country woken up to? has woken up to discipline, dedication to hard work and something to look up to. Is that what the hon. Member is ashamed of? Is that what the hon. Member expects us, and our party, to be ashamed of? Is that what the hon. Member expects us to reply to? think that reply, if given, will not be any reply at all. He can ask himask his conscience self he can

would only quote a line, when I say that he was averse to the tears of the common man. And what are tears. With your permission, Sir, would say:

"Tears, idle tears, I know not what they mean; Tears from the depth of sub-divine despair, Rise from the heart and brim to eyes."

Is that the thing that he did not share? Is that the thing that he did not want to heed? If the Congress, the people and the country to-day have joined together and given support to these programmes, I don't think we have to he ashamed about it

May I also, Sir say that there has been a marked improvement during 1973 and 1974 as expressed by the Public Accounts Committee in their Report which has been submitted? Though there is always scope for improvement though there is scope for economy, though there is always scope for efficiency, Sir, may just point out these things for reminding hon Members who refuse to hear? And I must place on record that Government have taken a certain steps about economy in expenditure. include ban and restriction of posts; filling up of vacancies and engagement of additional staff, economy in office expenditure; reduction in over-time payments: restriction on tours by officials: reduction in the frequency of foreign delegations: and restrictions on expenditure telephones, etc., etc.

Of course, there can always be improvement; and it is the duty of the Government, it is the duty of this House to point out where these should be tapped and where it should be made At the same time. I would a so like to quote from the Report of the Public Accounts Committee:

"The Committee note with satisfaction that the excess

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[Smt. Sushila Rohatgi].

authorized expenditure during 1973-74 aggregated to Rs. 10.06 crores...as against Rs. 223.81 crores and Rs. 126.33 crores respectively during the years 1971-72 and 1972-73."

I think this speaks for itself.

Now, the last point is the reference to the family planning project which was mentioned in detail by Mr. Mavalankar. He is a man of great culture. eminence and learning. I would invite him to come with some Members and discuss this matter of family planning, because no matter how much we go on improving our production, how much we try to reduce the rate of inflationand we have curbed the rate of inflation in a manner which is spectacular; and I think it is something which is to be admired all over country and even in the international arena; to-day it remains at minus 8 per cent; I think, Sir, this is something to be really proud of-our population is rising at the rate of 2.3 per cent every year. Every year more or less an Australia is born into our own country. And these are not records; these are human beings which born. And each child who cries, each child who is born, requires certain care and human consideration, education, food and everything else. Hence the point that has been mentioned by him deserves top priority. The Government is giving top priority. I would only invite him to give an suggestions that he may have in this matter. With these words, Sir, I think the House Excess will pass the Demands for Grants.

MR. SPEAKER: The question is:

"That the respective excess sums not exceeding the amounts shown under Revenue and Capital Account in the third column of the Order Paper be granted to the President to make good the excess on the respective grants during the year ending the 31st day of March, 1974, in respect of the following demands entered in the second column thereof—

Demands Nos. 1, 13, 15, 18, 23, 33, 41, 47, 51, 53 to 57, 62, 75, 80, 85, 87, 90 and 93."

The motion was adopted

16.10 hrs.

MESSAGE FROM THE PRESIDENT

MR. SPEAKER: I have to inform the House that I have received the following message dated the 14th January, 1976 from the President:

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on the 5th January, 1976."

16.101 hrs.

*SUPPLEMENTARY DEMAND FOR GRANT (RAILWAYS), 1975-76

Mr. Speaker: The House will now take up discussion and voting on the Supplementary Demand for Grant in respect of the Budget (Railways) for 1975-76.

DEMAND NO. 15—OPEN LINE WORKS
CAPITAL, DEPRECIATIOQ RESERVE FUND
AND DEVELOPMENT FUND

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 3,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1976, in respect of 'Open Line Works Capital, Depreciation Reserve Fund and Development Fund'."